

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. NO. 93 of 2025 (SZ)**

**IN THE MATTER OF:**

Pyaranagar Welfare and Development Association,  
Telangana and Ors.

...Applicant(s)

Versus

Greater Hyderabad Municipal Corporation,  
Represented by its Commissioner,  
Hyderabad and Ors.

...Respondents(s)

**I N D E X**

<b>S.No</b>	<b>Particulars</b>	<b>Page No.</b>
1	Report filed on behalf of Respondent No.1	1-13
2	Annexure I – Copy of Panchanama and translated copy	14-16
3	Annexure II – Copy of instructions of the District Collector, Medak District dated 27.10.2015	17-18
4	Annexure III – Copy of Stage II approval from Ministry of Environment Forest & Climate Change, Government of India	19-21
5	Annexure IV – Copy of Stage II approval from Environment, Forest, Science & Technology (For.I) Department, Government of Telangana	22-24
6	Annexure V – Details of trees in diverted forest land	25-39
7	Annexure VI – Copy of Pyaranagar village map issued by Assistant Director, Survey & Land Records	40

S.No	Particulars	Page No.
8	Annexure VII - Copy of Office Memorandum of Ministry of Environment Forest & Climate Change, Government of India	41-42
9	Annexure VIII - Copy of Consent For Establishing MSW Processing Facility at Pyaranagar issued by Telangana Pollution Control Board	43-50
10	Annexure IX - Copy of Minutes of District Level Committee constituted under ROFR Act 2006	51

Place: Hyderabad

Date:19.06.2025



COUNSEL FOR 1<sup>st</sup> RESPONDENT.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

O.A. NO. 93 of 2025 (SZ)

IN THE MATTER OF:

Pyaranagar Welfare and Development Association,  
Telangana and Ors.

...Applicant(s)

Versus

Greater Hyderabad Municipal Corporation,  
Represented by its Commissioner,  
Hyderabad and Ors.

...Respondents(s)

**REPORT FILED ON BEHALF OF RESPONDENT NO.1**

I, R V Karnan, IAS, S/o Veeraragavan Rajagopalan, aged about 40 years, Occ: Commissioner, Greater Hyderabad Municipal Corporation, R/o. Hyderabad, do hereby solemnly swear and state on oath as follows:

1. It is respectfully submitted that, I am working as Commissioner of Greater Hyderabad Municipal Corporation (GHMC), Hyderabad. As such, I am well acquainted with the facts of the case. Further, I am deposing this report based on the records available with the Respondent Corporation and in response to the Report dated 25.04.2025 filed by the petitioner and orders of the Hon'ble Tribunal dated 02.05.2025.

  
**Commissioner**  
**Greater Hyderabad Municipal Corporation**

2. It is respectfully submitted that, at para no 5 of the petitioners affidavit it was alleged that unlawful construction of road through Nallavelly Reserve Forest (RF) in the Sangareddy District and a Solid Waste Treatment Facility inside the Nallavelly RF is being done. Whereas, GHMC envisaged to establish a Municipal Solid Waste (MSW) Processing Facility in Revenue land parcel of 152 acres towards northern direction of Nallavelly Reserve Forest handed over to GHMC vide panchanama dated 31.10.2015 **(copy enclosed as Annexure I)** as per the instructions of the District Collector, Medak District dated 27.10.2015 **(copy enclosed as Annexure II)**. Further, the approach road to the project site was laid through the diverted forest land to an extent of 0.6228 ha after obtaining due approvals from Ministry of Environment Forest & Climate Change, GoI and Environment, Forest, Science & Technology (For.I) Department, Government of Telangana **(copies enclosed as Annexure III & IV)** and under the supervision of the District Forest Officer, Sangareddy.
3. It is respectfully submitted that the allegations at para no 8 that Solid Waste Processing Plant is being set up inside Nallavelly RF and private lands are far from truth as the land belong to Revenue department and was handed over to GHMC vide panchanama on 31.10.2015.

  
Commissioner  
Greater Hyderabad Municipal Corporation

4. In response to the petitioners report at para no 9 that the approach road was built by felling large number of ecologically significant trees and destruction of vegetation, it is respectfully submitted that as per the enumeration done in the presence of Forest Officials, the number of trees in the diverted forest land is 453 and the list with names of the species is enclosed at **Annexure V**. Also, GHMC made a payment of Rs.83,04,267/- towards compensatory afforestation and other charges.
  
5. The petitioner at para no 10 and 11 has submitted that the Hon'ble High Court of Telangana while disposing the W.P. Nos. 35150, 35152, 35154, 35170 and 35187 of 2024 on 13.12.2024 directed the Assistant Director of Survey and Land Records to conduct a proper survey and demarcate clear boundaries within a period of two months but no such survey or demarcation exercise was done till date. It is respectfully submitted that based on the directions of the Honb'le High Court of Telangana, survey of the disputed land was conducted and as per the Village Map - 2025 of Pyaranagar (V), Gummadidala (M) issued by the Assistant Director, Survey and Land Records, Sangareddy (D), the Gap area is 117 acres and not 152 acres as initially envisaged (**copy of village map is enclosed as Annexure VI**). As such this land is neither Forest land nor private patta land but

the Revenue land allotted to GHMC in 2015 for establishing MSW Processing facility.

6. It is respectfully submitted that the allegations made in the grounds detailed at para no 15 of the petitioner's affidavit are denied and following details are submitted:

i. No Environmental Impact Assessment is Conducted and no public hearing/ stakeholder consultation is done:

As per Office Memorandum issued by Ministry of Environment Forest & Climate Change, GoI on 7<sup>th</sup> Nov'2017- "3.The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, **except landfill sites**, if proposed as standalone activities are not covered under item 7 (i) of EIA notification, 2006, **hence do not require prior environmental clearance...."**(copy enclosed as Annexure VII). GHMC through M/s HiMSW has applied for Consent for Establishment (CFE) of MSW processing facility without landfill at Pyaranagar and CFE was issued by the Telangana Pollution Control Board for the same **(copy enclosed as Annexure VIII). As GHMC is establishing only MSW**

  
Commissioner  
Greater Hyderabad Municipal Corporation

**processing facility without landfill, the site does not require environmental clearance under EIA notification 2006.**

ii. No Grama Sabha held or RoFR committee Constituted:

A District Level Committee was constituted under Recognition of Forest Rights Act 2006 under the Chairmanship of Additional Collector (Local Bodies), Sangareddy District. A meeting of the said Committee was held on 24.11.2021 where a resolution was passed by the Committee members that there is No Objection for diversion of Forest Land measuring an extent of 0.6228 Ha in Sangareddy (D) in favour of the Commissioner, GHMC for laying approach road to the proposed Municipal Solid Waste treatment facility **(Copy enclosed as Annexure IX)**

iii. Undue Bifurcation of Nallavelly Reserve Forest:

As per the approval of diversion of forest land for laying approach road, directions were issued that "while constructing the road, measures to provide seamless movement of wild animals shall be ensured by way of constructing one under pass of 10-15 feet long and 5-6 feet height at the cost of the Project. The user agency in consultation with the local DFO shall carryout this work....". While laying the approach road, care has been taken to lay (03) numbers of

VRCC Hume pipe of 1200 mm dia for seamless movement of animals as a temporary arrangement and it was envisaged to convert the same into (02) box culvert of the required dimensions. However, in view of Orders of the High Court of Telangana issuing stay on the works at Pyaranagar, the execution of works have been halted.

iv. Solid Waste Treatment Facility inside and at the edge of the Nallavelly Reserve Forest will cause irreversible ecological damage and harm to Pyaranagar Villagers due to encroachment, diseases and pollution:

The Solid Waste Processing Facility shall be established on Revenue land to the northern edge of the Nallavelly RF as submitted at para 2 and 5 above. GHMC shall carry out Municipal Solid Waste Management activities in the allotted/ alienated land duly complying to the conditions stipulated in the Consent for Establishment issued by Telangana Pollution Control Board vide order no 458760/ TSPCB/ CFE/ RO-RCP/ SWM/ HO/ 2023 dated 06.02.2023 and GO Ms no 73 EFS&T (For.I) Dept dated 01.08.2023 issued by the Government of Telangana in respect of Stage II (final approval) for laying approach road through diverted forest land and all other applicable rules.

  
**Commissioner**  
**Greater Hyderabad Municipal Corporation**

v. Violation of the Wildlife Protection Act 1972 – noise, lighting, traffic will disturb nocturnal and crepuscular species:

The MSW management activity shall take place under closed sheds which shall prevent issues such as flying of MSW, odor issues, lighting & noise exposure etc. The number of trips of the vehicles plying to the project site shall be restricted to the minimum by deploying completely closed container type MSW carrying vehicles with about 20 metric ton per trip carrying capacity.

vi. Harm to local lakes – Pyranagar lake, Nallavelly lake and Gummadidala Cheruvu:

The runoff water due to rainfall within the premises of the processing plant shall be collected through peripheral drains and it shall be ensured of meeting the required standards for disposal of water before being let out of the site by treating the same, if necessary. Setting up of required capacity plant for treatment of the waste water (leachate) generated from the MSW is part and parcel of the proposed MSW processing plant. Further, a 50 kld capacity Sewage Treatment Plant shall also be established to treat the domestic effluent generated at the site. This is in compliance to the Consent for Establishment issued by Telangana Pollution Control Board vide order no 4258760/TSPCB/ CFE/ RO-RCP/ SWM/ HO/2023 dated 06.02.2023

  
**Commissioner**  
Greater Hyderabad Municipal Corporation

As such, GHMC shall adhere to all applicable Act, Rules, Orders, Statutory Approvals and Guidelines issued from time to time by the Concerned Authorities.

7. It is respectfully submitted that presently, GHMC is processing 100 % of the Municipal Solid Waste Generated within the city limits at the one and only Integrated MSW Processing and disposal facility at Jawaharnagar. The said land at Pyaranagar (V) is identified by GHMC as part of establishing decentralized waste processing facility and establishing the same is critical to reduce the load on Jawaharnagar Processing & Disposal facility of GHMC. The update of the works at the proposed Pyaranagar alternate site and laying of its approach road was updated regularly to this Hon'ble Tribunal in OA 199 of 2021 (SZ) as below:

- i. Status of alternate sites for treatment & disposal of MSW including progress in pyaranagar site's approach road such as conduct of DGPS Survey, Recognition of Forest Rights certificate Communication with Principal Chief Conservator of Forests etc were submitted vide GHMC's 2<sup>nd</sup> report dated 07.12.2021 in OA 199 of 2021. It was informed that approach road to the site shall be completed by January 2022.
- ii. Vide GHMC's 5<sup>th</sup> report in OA 199 of 2021 filed on 25.08.2022 details of Stage I approval accorded for diversion of Forest land,

Commissioner  
Greater Hyderabad Municipal Corporation

  
Commissioner  
Greater Hyderabad Municipal Corporation

the payments towards Net Present Value, Compensatory Afforestation etc were submitted. It was committed that the Processing Facility shall be established within 18 months from handing over of the land for laying approach road to GHMC.

- iii. The Consent for Establishment obtained for Pyaranagar alternate site for handling 4000 TPD of MSW was submitted to this Hon'ble Tribunal vide GHMC's 7<sup>th</sup> Report dated 17.12.2022 in OA 199 of 2021.
- iv. GHMC's 8<sup>th</sup> and 9<sup>th</sup> Reports dated 08.03.2023 and 04.08.2023 respectively in OA 199 of 2021 communicated to this Tribunal the reasons for delay in laying of approach road in the diverted forest land to the Project site that tree felling/ translocation works are being taken up by the District Forest Officer, the details of the number of trees in the diverted land along with species and amount paid towards compensatory afforestation. It was submitted that the Processing plant at Pyaranagar shall be set up in phased manner with commissioning of 2000 TPD capacity plant within (06) months after completion of approach road and 15 MW capacity Waste to Energy Plant under 2<sup>nd</sup> phase in the subsequent one year.
- v. After reviewing the 8<sup>th</sup> report dated 08.03.2023 submitted by GHMC in OA 199 of 2021, this Tribunal vide its order dated

**Commissioner**  
Greater Hyderabad Municipal Corporation

10.04.2023 has directed GHMC to closely monitor and stick to the timelines mentioned.

- vi. GHMC's 12<sup>th</sup> report dated 12.07.2024 in OA 199 of 2021 updated this Hon'ble Tribunal that the local habitants have protested and obstructed the work of felling/ translocation of trees in the diverted forest land and that GHMC is putting efforts to convince the local habitants by educating them on the advanced technology being implemented at Pyaranagar viz., Waste to Energy, dry anaerobic digestion technology etc.
- vii. GHMC's 13<sup>th</sup> report dated 28.01.2025 in OA 199 of 2021 updated this Hon'ble Tribunal that GHMC has been engaged continuously in talks with local inhabitants to convince them for laying of approach road to the site by demonstrating how the proposed technology at Pyaranagar is advanced and different from the existing one at Jawahar Nagar and that there will be no smell issues as no open operations are carried out. It was also updated that the District Collector, Sangareddy was requested to provide necessary support to GHMC for commencing the work of laying approach road and subsequently commence construction of the MSW Processing facility.

  
Commissioner  
Greater Hyderabad Municipal Corporation

As such, GHMC has laid approach road on the diverted forest land and also constructed boundary wall along the boundary between the land under advanced possession to GHMC land and the forest land. Works of setting up the MSW Processing plant at Pyaranagar (V), Gummadidala (M), Sangareddy (D) have been stopped in view of the order of the Hon'ble High Court of Telangana and the Hon'ble NGT, Southern Zone dated 02.05.2025 in this OA.

**Submission:**

8. It is respectfully submitted that, the answering Respondent shall establish this proposed MSW Processing Facility at Pyaranagar in compliance with all the applicable Acts, Rules, Orders, Statutory Approvals and Guidelines issued from time to time by the Concerned Authorities.

9. For the aforementioned facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to do away with the status quo issued vide orders dated 02.05.2025 and permit GHMC to commence the work of setting up MSW Processing facility at GHMC's land at Pyaranagar (V), Gummadidala (M), Sangareddy (D) and

  
Commissioner  
Greater Hyderabad Municipal Corporation

dispose of the OA No. 93 of 2025 and pass such other order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case and thereby render Justice.

Sworn and signed on this the

19<sup>th</sup> day of June, 2025 at Hyderabad

  
**RESPONDENT 1**  
Greater Hyderabad Municipal Corporation

**VERIFICATION**

I, R V Karnan, IAS, S/o Veeraragavan Rajagopalan, aged about 40, Occ: Commissioner, Greater Hyderabad Municipal Corporation, R/o Hyderabad, do hereby declare that the contents made in the above paragraphs are true and correct to the best of my knowledge and based on records available with Respondent Corporation and I believe the same to be true and correct.

Hence verified on this the 19<sup>th</sup> day of June' 2025.

  
**Respondent-1**  
**Commissioner**  
**Greater Hyderabad Municipal Corporation**



తెలంగాణ ప్రభుత్వం ద్వారా విడివిడిగా కుసుమి  
కమిషన్లకు వస్తువులను తెలంగాణ ప్రభుత్వం  
చేసినది. ఇకము

సాక్షుల పేర్లు

పంపాల పేర్లు

1. బి.బి.ఎ.ఎ.ఎ.ఎ.ఎ.  
2. S. Lakshmi  
3. ...  
Panchayat conducted by me  
MS-2  
Jinnaram (M)

1. M.D. Goud  
2. M. J. J.  
3. M.D. J.

(D. Venkateshwar Rao)

Possession Handed over to  
G. Krishnaiah, city planner  
west zone, G.H.M.C, Serilingampally  
on behalf of Zonal Committee, G.H.M.C, AYS  
3/10/2015

Pyaranagar Village  
Jinnaram Mandal  
Dated 31.10.2015

**Panchanama**

S.No	Panch Name	S/o	Age	Caste	Occupation	Resident
1	Md Ghoue	Yousuf Ali	44	Muslim	Farmer	Nallavelly
2	Moosapeta Yadagiri	Ballaiah	34	SC	Farmer	Nallavelly
3	Md Jahangir	Shabuddin	37	Muslim	Farmer	Nallavelly

\*\*\*\*

We the Panches, based on the request of Village Revenue Officer, Pyaranagar and Mandal Revenue Inspector, Jinnaram have reached the Gram Panchayat Office and later reached Ac.152.00 gts of land parcel without survey number (gat number) near the outskirts of Pyaranagar. As per the orders of the District Collector, Medak vide No.E3/1906/2014 dated 27.10.2015 and the Tahasildar, Jinnaram vide No.B/1055/2014 dated .10.2015 we reached the said land and the City Planner, West Zone, Serlingampally, GHMC was shown the total area of ac 152.00 gts (without Sy no) and as per the orders of the Collector, possession was handed over. This matter i.e., (land transfer) was read out to us and found true and hence signed by us indicating that the land was handed over.

Witness

Panch Names

1. Md Ghoue
2. Moosapeta Yadagiri
3. Md Jahangir

Panchnama conducted by me  
MRO II, Jinnaram (M)  
D Venkateshwara Rao

Possession Handed over to  
G Krishnaiah, City Planner,  
West Zone, GHMC, Serilingampally  
on Behalf of Zonal Commissionr, GHMC

## ANNEXURE II

**GOVERNMENT OF TELANGANA**  
**OFFICE OF THE DISTRICT COLLECTOR MEDAK AT SANGAREDDY**  
 Lr.No. E3/ 1906/2014 Dated: 27.10. 2015

To

1. The Tahsildar, Narsapur Mandal.
2. The Tahsildar, Jinnaram Mandal.
3. The Tahsildar, Patancheru Mandal.

Sir,

Sub:- Alienation- Allotment of lands – Medak District- Alienation of Govt. lands in Medak District- for the purpose of Dump yards – Request for handover the advance possession of the lands – Permission accorded – Reg.

- Ref:- 1. The Commissioner & Special Officer, GHMC, Hyderabad D.O.Lr.No. 594/ AC (H&S)/ EE (SWM)/GHMC/2015, dt: 27.07.2015.  
 2. M.A. & U.D. Dept. Memo No. 10825/F1/ 2015-1, Dt: 19-09-2015.

&&&&

I invite your attention to the reference 1<sup>st</sup> cited, wherein the Commissioner and Special Officer , GHMC, Hyderabad vide D.O. Lr.No. 594/ AC( H&S)/ EE(SWM)/GHMC/2015, Dt: 27-07-2015 requested to alienate the below mentioned lands in the name of the GHMC for establishing scientific landfill site for disposal of the Municipal solid waste and handover the advance possession of the lands to the concerned Zonal Commissioner/ Dy. Commissioner of GHMC for establishing dump yard.

Keeping in view of the above, the Tahsildar Narsapur, Tahsildar Jinnaram and Tahsildar Patancheru are hereby accorded permission to hand over the advance possession of the Govt. lands mentioned below to the concerned Zonal Commissioner/ Dy. Commissioner of GHMC under proper Panchanama and report compliance.

Sl. No.	Village/ Mandal	Sy.No.	Extent (Ac.gts)	Concerned GHMC officials
1	Nathnaipally(V), Narsapur(M)	131	26.17	Zonal Commissioner, West Zone
2	Pyaranagar(V), Jinnaram(M)	-	152	
3	Muthangi(V) , Patancheru	308	10.00	Dy.commissioner, circle 13

Further the Tahsildar Narsapur, Jinnaram and Patancheru Mandals are instructed to submit regular alienation proposals in full shape with ( 3) sets through the concerned RDOs as per G.O. Ms. No. 571 Revenue (Assign-I) .  
Dept, Dated: 14.09.2012.

Yours faithfully  
Sd/-  
For Collector, Medak

Copy to the Commissioner & Special Officer, GHMC,Hyderabad for information .

Copy to RDO, Sangareddy for information and necessary action.

Copy to RDO,Medak for information and necessary action.

Copy to Zonal Commissioner, West Zone, with a request to take over the land from the concerned Tahsildar.

Copy to Dy.Commissioner, Circle 13 with a request to take over the land from the concerned Tahsildar.

//F.B.O//

  
SUPERINTENDENT ' E '

# ANNEXURE III

1990077/2023/O/o PRINCIPAL CHIEF CONSERVATOR OF FORESTS TELANGANA



भारत सरकार

Ministry of Environment, Forest & Climate Change

पर्यावरण वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest & Climate Change

एकीकृत क्षेत्रीय कार्यालय/Integrated Regional Office

Aranya Bhavan, 3rd floor, Saifabad, Hyderabad-500004, Telangana

E-mail: [iro.hyderabad-mefcc@gov.in](mailto:iro.hyderabad-mefcc@gov.in)

Tel: 040- 29390053

PCCF & HoFF  
T.S. PESHI

01 MAY 2023

F.No. 4-TSB244/2022-HYD/289

Date : 28<sup>th</sup> April, 2023

To  
PCCF (E&T)

The Special Chief Secretary to the Government,  
Environment, Forests, Science & Technology Department,  
Telangana State Secretariat, Hyderabad.

Sub: Diversion of 0.6228 ha of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly (V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad.-reg.

Sir,

Please refer to the State Government letter Nos. 39/For.I(1)/2022 dated 24.01.2022 and 39/For.I(1)/2022 dated 07.04.2022 and online proposal No. FP/TG/ROAD/46627/2020 seeking prior approval of the Government of India in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project. The project was accorded in-principle approval (Stage-I) by the Central Government vide letter dated 05.05.2022. The State Government vide letter No. 39/For.I(1)/2022 dated 08.03.2023 have reported compliance to the conditions stipulated in the in-principle approval;

After careful consideration of the compliance report submitted by the State Government, I am directed to convey the Central Government's **formal approval (Stage-II)** under Section '2' of Forest (Conservation) Act, 1980 for diversion of **0.6228 ha** of forest land for laying of approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad, subject to the following conditions:-

- i. Legal status of the diverted forest land shall remain unchanged.
- ii. Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the State Forest Department from the amount claimed to be realized from the User Agency and **report compliance within a month from the date of issue of this letter. Forest land shall not be handed over to the user agency till the demarcation is completed and compliance reported to the central government.**
- iii. **COMPENSATORY AFFORESTATION**
  - a. The State Forest Department shall carry out compensatory afforestation in the identified degraded forest land over an extent of **3.20 ha** in Kodakanchi Reserve

Forest of Sangareddy Range, from the amount which has already been realized from the User Agency.

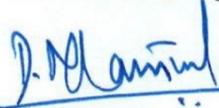
- b. Degraded forest land identified for CA purpose and CA scheme shall not be changed without prior approval of the Central Government.
- iv. Additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency;
- v. **While constructing the road, measures to provide seamless movement of wild animals shall be ensured by way of constructing one under pass of 10-15 feet long and 5-6 feet height at the cost of the project. The user agency in consultation with the local DFO shall carryout this work and compliance reported to this office;**
- vi. The dugout material/overburden shall be dumped outside the forest area. Storage of any material shall not be done in the forest area.
- vii. The user agency shall endeavor to minimize the felling of trees existing on the forest land proposed to be utilized to the extent possible. Wherever necessary, felling shall be carried out by the SFD and forest produce shall be taken into government account for further disposal at the cost of user agency.
- viii. The layout plan of the proposed road shall not be changed without the prior approval of the Central Government.
- ix. **The User Agency has to create a live fencing by planting tall growing tree species in 4 rows (at a spacing of 2m x 2m) all around the boundary of the Solid Waste Treatment & Disposal Facility (within the UA's land) and report compliance.**
- x. **Speed breakers shall be constructed along the road at an interval of 150-200 meter by the User Agency to prevent any collision of vehicles with wild animals.**
- xi. No additional or new path shall be constructed inside the forest area for transportation of construction materials for execution of the project work.
- xii. **Fencing of Solid Waste Treatment and Disposal Facility towards the existing forest boundary shall be done with compound wall by the user agency.**
- xiii. **A manned barrier shall be established by the user agency at the entry point from the existing highway and a gate at the entry of waste treatment and disposal facility to prevent entry of private vehicles. No vehicles shall be parked on this road and appropriate signage are to be displayed in this regard.**
- xiv. **Municipal solid waste or any garbage shall be dumped on the forest land including the FL diverted for the construction of road at any point of time.**
- xv. No labour camp shall be established inside the forest area.
- xvi. It shall be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not cause any damage to the nearby forest flora and fauna.
- xvii. The total forest area utilized for the project shall not exceed 0.6228 ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
- xviii. The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department or person without prior approval of the Government of India.

D. Mamunul

- xix. Any other conditions that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests and wildlife.
- xx. Violation of any of these conditions will amount to violation of the Forest Conservation act, 1980 and action would be taken as per the prevailing act/Rules and MoEF&CC Guideline F.No.11-42/2017-FC dt. 29/01/2018.

A compliance report on the conditions stipulated above shall be submitted by the Forest Department in six months time from the date of issue of forest diversion order by the state government to the user agency.

Yours faithfully,

  
(Dr D. Manjunatha) 28/04/2023  
Deputy Inspector General of Forests (Central)

Copy to:

1. The IGF (ROHQ), MoEF&CC, New Delhi for information please.
2. The Principal Chief Conservator of Forests (HoFF), Forests Department, Govt. of Telangana, Hyderabad, PIN- 500 004.
3. The Principal Chief Conservator of Forests (CEO, CAMPA), Forests Department, Govt. of Telangana, Hyderabad, PIN- 500 004.
4. Nodal Officer (FCA), Forest Department, Govt. of Telangana, Hyderabad, PIN- 500 004
5. Commissioner, GHMC, Municipal complex, Hyderabad, 500004  
rajshaeghmc@gmail.com
6. Superintending Engineer (SWM), GHMC, Hyderabad for information and necessary action.
7. Guard file.

# ANNEXURE IV

## GOVERNMENT OF TELANGANA ABSTRACT

Telangana State Forest (Conservation) Act, 1980 – Diversion of **0.6228 ha** of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad. – Final (stage-II) approval – Accorded - Orders - Issued.

-----  
ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT

G.O.Ms.No.73

Dated:01.08.2023

Read the following:-

- 1.From the PCCF (HoFF),T.S. Hyd. Lr.No.15221/2018- FCA1, Dated: 31.12.2021.
- 2.Govt. Letter.No.39/For.I (1)/2022, Dt:24.01.2022.
- 3.From the Assistant Inspector General of Forests(Central), GoI, MoEF & CC, Integrated Regional Office, Hyd., F.No.4-TSB244/2022-HYD/475, dt.05.05.2022.
- 4.From the PCCF(HoFF), T.S., Hyd., Ref.No.FC1/FC03/24/2022(i), Dated:07.01.2023.
- 5.Govt. Letter.No.39/For.I(1)/2022, Dated:08.03.2023.
- 6.From the Deputy Inspector General of Forests (Central), GoI, MoEF & CC, IRO, Hyd.; F.No.4-TSB244/2022-HYD/288, Dt.28.04.2023.

\*\*\*\*\*

### ORDER

In the letter 1<sup>st</sup> read above, the Prl. Chief Conservator of Forests, T.S., Hyderabad has furnished a proposal for diversion of **0.6228 ha** of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad.

2. In the letter 3<sup>rd</sup> read above, the Ministry of Environment & Forests GoI have granted in-principle (Stage-I) approval for the proposal forwarded vide letter 2<sup>nd</sup> read above, subject to fulfillment of the conditions stipulated thereof.

3. In the letter 5<sup>th</sup> read above, Government of Telangana have sent the report of compliance on the conditions stipulated by GoI, as submitted by the Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad in hIS letter 4<sup>th</sup> read above, to the Ministry of Environment & Forests, IRO, Hyderabad, for according necessary approval.

4. In the letter 6<sup>th</sup> read above, the Central Government have granted final approval for the proposal in para 1 above, under Section 2 of the Forest (C) Act, 1980, subject to fulfillment of the conditions stipulated therein.

5. Accordingly, Government hereby accord **final (Stage-II)** approval for diversion of **0.6228 ha** of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad, under section-2 of the Forest Conservation Act, 1980, subject to fulfillment of the following conditions:-

- i. Legal status of the diverted forest land shall remain unchanged.

(PTO)

- ii. Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the State Forest Department from the amount claimed to be realized from the User Agency and report compliance within a month from the date of issue of this letter. Forest land shall not be handed over to the user agency till the demarcation is completed and compliance reported to the central government.

iii. **COMPENSATORY AFFORESTATION**

- a. The State Forest Department shall carry out compensatory afforestation in the identified degraded forest land over an extent of 3.20 ha in Kodakanchi Reserve Forest of Sangareddy Range, from the amount which has already been realized from the User Agency.
- b. Degraded forest land identified for CA purpose and CA scheme shall not be changed without prior approval of the Central Government.
- iv. Additional amount of the Net Present Value(NPV) of the diverted forest land, if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency;
- v. While constructing the road, measures to provide seamless movement of wild animals shall be ensured by way of constructing one under pass of 10-15 feet long and 5-6 feet height at the cost of the project. The user agency in consultation with the local DFO shall carryout this work and compliance reported to this office;
- vi. The dugout material/overburden shall be dumped outside the forest area. Storage of any material shall not be done in the forest area.
- vii. The user agency shall endeavour to minimize the felling of trees existing on the forest land proposed to be utilized to the extent possible. Wherever necessary, felling shall be carried out by the SFD and forest produce shall be taken into government account for further disposal at the cost of user agency.
- viii. The layout plan of the proposed road shall not be changed without the prior approval of the Central Government.
- ix. The user agency has to create a live fencing by planting tall growing tree species in 4 rows ( at a spacing of 2m x 2m) all around the boundary of the Solid Waste Treatment & Disposal Facility (within the UA's land)and report compliance.
- x. Speed breakers shall be constructed along the road at an interval of 150-200 meter by the User Agency to prevent any collision of vehicles with wild animals.
- xi. No additional or new path shall be constructed inside the forest area for transportation of construction materials for execution of the project work.
- xii. Fencing of Solid Waste Treatment and Disposal Facility towards the existing forest boundary shall be done with compound wall by the user agency.
- xiii. A manned barrier shall be established by the user agency at the entry point from the existing highway and a gate at the entry of waste treatment and disposal facility to prevent entry of private vehicles. No vehicles shall be parked on this road and appropriate signage are to be displayed in this regard.

-3-

- xiv. Municipal solid waste or any garbage shall be dumped on the forest land including the FL diverted for the construction of road at any point of time.
- xv. No labour camp shall be established inside the forest area.
- xvi. It shall be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not cause any damage to the nearby forest flora and fauna.
- xvii. The total forest area utilized for the project shall not exceed **0.6228 ha** and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
- xviii. The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department or person without prior approval of the Government of India.
- xix. Any other conditions that the Ministry of Environment, Forest & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests and wildlife.
- xx. Violation of any of these conditions will amount to violation of the Forest Conservation act, 1980 and action would be taken as per the prevailing act/Rules and MoEF&CC Guideline F.No.11-42/2017-FC, dt:29.01.2018.

A compliance report on the conditions stipulated above shall be submitted by the Forest Department in six months time from the date of issue of forest diversion order by the state government to the user agency.

6. The Principal Chief Conservator of Forests, Telangana State, Hyderabad shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

SANTHI KUMARI,  
CHIEF SECRETARY TO GOVERNMENT &  
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FOREST).

To  
The Principal Chief Conservator of Forests (HoFF),  
Telangana State, Hyderabad.

**Copy to:**

The Deputy Conservator of Forests (C),  
Government of India,  
Ministry of Environment, Forests & Climate Change,  
Regional Office (South Eastern Zone),  
1<sup>st</sup> & 2<sup>nd</sup> floor, HEPC Building, No.34, Cathedral Garden Road,  
Nungambakkam, Chennai - 600 034  
The RO(Central)Sub Office, IRO, Aranya Bhavan, Hyderabad.  
The Commissioner, GHMC, Municipal Complex, Hyderabad-500004.  
The Superintending Engineer (SWM), GHMC, Hyderabad.  
SC/SF.

//FORWARDED :: BY ORDER//

*K. Srinivas*  
SECTION OFFICER.

## ANNEXURE V

25

Nallavally P.F

Lebr side  
GTHMC Enumeration list

C No	tree no	species	GTH (m <sup>2</sup> )	Height (m <sup>2</sup> )
1	1	Nuluvu	0.51	3.00
2	2	Teak	0.54	5.00
3	3	Teak	0.55	5.00
4	4	Teak	0.43	2.00
5	5	Teak	0.51	5.00
6	6	Teak	0.51	6.00
7	7	Teak	0.54	6.00
8	8	Gumpuna	0.84	4.00
9	9	Nuluvu	0.20	1.75
10	10	Gumpuna	0.45	4.00
11	11	Tani	0.15	4.00
12	12	palakodisa	0.23	2.50
13	13	Nuluvu	0.22	1.50
14	14	Teak	0.59	6.00
15	15	Dhishinay	0.17	2.00
16	16	Tella Pilludu	0.21	1.50
17	17	Teak	0.44	4.00
18	18	Dhishinay	0.64	4.00
19	19	Tella Pilludu	0.18	4.00
20	20	Jaana	0.22	2.00
21	21	Mulla Maddi	0.19	1.50
22	22	Mulla Maddi	0.18	1.50
23	23	Nuluvu	0.63	6.00
24	24	Nuluvu	0.63	6.00

(7)

<u>I. NO</u>	<u>tree No</u>	<u>species</u>	<u>Girth</u>	<u>Height</u>
25	25	Kasaka	0.15	1.50
26	26	Nuluvu	0.30	7.00
27	27	Cumpena	0.80	8.00
28	28	Mulugu	0.28	2.00
29	29	Mulugu	0.62	5.00
30	30	Mulugu/Nuluvu	0.61	7.00
31	30/1	Mulugu/Nuluvu	0.41	4.00
32	31	Nuluvu	0.19	2.00
33	32	Teak	0.62	4.00
34	33	Teak	0.65	6.00
35	34	Eppa	0.24	1.00
36	35	Teak	0.67	6.00
37	36	Mulugu	0.20	1.50
38	37	Dantli	0.24	2.00
39	38	Nuluvu	0.19	1.50
40	39	Pala Kodich	0.22	2.00
41	40	Teak	0.39	8.00
42	41	Teak	0.30	8.00
43	42	Me Di	0.57	2.00
44	42	Teak	0.32	2.00
45	44	Teak	0.24	2.50
46	45	Illinthu	0.27	2.00
47	45/1	Illinthu	0.25	2.00
48	46	uduga	0.26	1.50
49	46/1	uduga	0.22	1.50
50	47	Teak	0.54	4.00
51	48	Eppa	0.18	1.50

<u>S.No</u>	<u>Tree No</u>	<u>Species</u>	<u>G.D.H</u>	<u>Height</u>
5	49	Teak	0.45	5.00
52	50	Mulugu	0.55	2.00
54	51	MORR	0.60	4.00
55	52	Teak	0.52	4.00
56	53	Nuluvu	0.18	2.00
57	54	Thirumay	0.15	1.50
58	55	Thirumay	0.15	1.50
59	56	Nuluvu	0.20	1.00
60	57	Ochi/Miruthi	0.16	1.50
61	58	Thirumay	0.14	1.50
62	59	Nuluvu	0.18	1.50
62	60	Thirumay	0.19	2.00
64	61	Nuluvu	0.15	1.50
65	62	Teak	0.64	5.00
66	63	Nuluvu	0.21	2.00
67	64	Nuluvu	0.14	1.50
68	65	Mulugu	0.26	2.00
69	66	Soppara	0.95	10.00
70	67	Nuluvu	0.39	2.00
71	68	Nuluvu	0.22	2.00
72	69	Nuluvu	0.27	2.00
72	70	Nuluvu	0.25	2.00
74	71	Nuluvu	0.17	1.50
75	72	Nuluvu	0.46	5.00
76	73	Ippa	0.61	5.00
77	74	pala kobisha	0.19	1.50

<u>S.No</u>	<u>tree no</u>	<u>species</u>	<u>GRT</u>	<u>height</u>
75	<del>75</del> 75	oduga	0.29	3.00
77	76	Teak	0.56	2.00
80	77	Teak	0.41	4.00
81	78	Tani	0.97	7.00
82	78/1	Tani	0.64	7.00
83	78/2	Tani	0.64	5.00
87	79	Teak	0.42	1.00
85	80	moduga	<del>0.97</del> 1.04	6.00
86	80/1	moduga	0.90	5.00
87	80/2	moduga	0.65	2.00
88	81	Teak	0.57	5.00
89	82	Teak	0.50	4.00
90	82/1	Teak	0.41	4.00
91	82	mulla maddi	1.07	7.00
92	82/1	mulla maddi	0.71	6.00
92	84	Nuluvu	0.17	1.50
94	85	moduga	0.68	2.00
95	85/1	moduga	0.36	2.00
96	86	Nuluvu	0.22	1.50
97	87	Teak	0.58	6.00
98	88	Muluga	0.20	1.50
99	89	Mulla maddi	0.31	2.00
100	90	Nuluvu	0.21	1.50
101	91	Dhisghansu	0.52	5.00
102	92	Nuluvu	0.17	1.00
103	93	Teak	0.22	2.00
104	94	Teak	0.62	7.00
105	95	Teak	0.71	7.00
106	96	Nakkesu	0.19	1.50

<u>S.No</u>	<u>tree no</u>	<u>species</u>	<u>DBH</u>	<u>Height</u>
107	97	Teak	0.54	5.00
108	98/1	Teak	0.47	4.00
109	98	<del>Teak</del>	0.60	7.00
110	99	Mulla Maddi	0.62	5.00
111	100	Teak	0.62	5.00
112	101	Modhuga	0.77	5.00
113	101/1	Modhuga	0.24	3.00
114	102	Nuluvu	0.47	4.00
115	102	gotti	0.27	1.50
116	104	Molli	0.57	6.00
117	105	Teak	0.85	6.00
118	106	Teak	0.51	4.00
119	106/1	Teak	0.41	5.00
120	107	Teak	0.77	8.00
121	108	Cheunagi	0.40	4.00
122	109	Nisudhi	0.28	1.50
123	110	gotti	0.42	1.50
124	111	Nuluvu	0.90	5.00
125	111/1	Nuluvu	0.27	2.00
126	112	Nuluvu	0.34	2.00
127	113	Nuluvu	0.18	1.50
128	114	Nuluvu	0.20	2.00
129	115	Nalla Maddi	0.24	2.00
130	116	Jaana	0.27	2.00
131	117	Teak	0.57	5.00
132	118	JeeDi	0.52	5.00
133	119	Teak	0.46	2.00
134	120	Nuluvu	0.14	1.50
135	121	Nuluvu	0.17	2.00
136	122	Nisudhi	0.58	2.00
137	123	<del>Nuluvu</del>	0.22	1.00

<u>S.No</u>	<u>tree no</u>	<u>species</u>	<u>girth</u>	<u>height</u>
128	122/1	Naluvu	0.18	1.00
139	122/1	Naluvu	0.18	1.00
140	124	Teak	0.59	4.00
141	125	Nallamaddi	0.18	1.00
142	126	Nalla maddi	0.22	2.00
143	122	Nalla maddi	0.42	4.00
144	128	Budha dhaguni	0.28	3.00
145	129	Nalla maddi	0.15	1.50
146	120	Teak	0.62	6.00
147	121	Moxri	0.36	4.00
148	122	Nalla maddi	0.20	1.50
149	123	Nalla maddi	0.22	1.50
150	124	Nalla maddi	0.24	1.50
151	125	Moxri	0.30	6.00
152	126	Nalla maddi	0.42	5.00
153	127	Moxri	0.25	2.00
154	127/1	Moxri	0.22	1.00
155	128	Teak	0.12	1.00
156	139	Nalla maddi	0.16	1.50
157	140	Teak	0.19	1.50
158	141	Teak	0.36	2.00
159	142	Teak	0.22	2.00
160	143	Nalla maddi	0.15	1.50
161	144	Teak	0.52	5.00
162	145	gotti	0.28	2.00
163	146	Teak	0.21	2.00
164	147	Teak	0.20	2.00
165	148	Teak	0.26	2.00
166	149	Jaana	0.19	2.00
167	149/1	Jaana	0.16	2.00
168	150	Moxri	0.21	2.00

<u>S NO</u>	<u>Tree NO</u>	<u>Species</u>	<u>Girth</u>	<u>Height</u>
169	159	Teak	0.41	5.00
170	159/1	Teak	0.31	3.00

Right side

171	152	Nallamaadi	0.22	2.00
172	152	Mullamaadi	0.21	2.00
173	154	Nuluva	0.77	7.00
174	155	Moaluga	0.22	1.00
175	156	Chittimithi	0.30	2.00
176	157	Moaluga	0.14	1.50
177	158	Orhi	0.60	7.00
178	159	Teak	0.61	5.00
179	160	Teak	0.42	4.00
180	161	Moaluga	0.14	1.00
181	162	Moaluga	0.17	1.50
182	163	Nuluva	0.52	5.00
183	164	JeeDi	0.21	2.00
184	165	Teak	0.16	1.50
185	166	Nalla Maadi	0.16	2.00
186	167	Teak	0.57	5.00
187	168	Nallamaadi	0.14	1.00
188	169	Nallamaadi	0.12	1.50
189	170	JeeDi	0.50	5.00
190	171	Moaluga	0.34	7.00
191	172	JeeDi	0.29	7.00
192	173	Nallamaadi	0.21	2.00
193	173/1	Nallamaadi	0.17	2.00
194	174	Nallamaadi	0.14	1.50
195	175	PalakodiMun	0.17	1.50
196	176	Nallamaadi	0.29	7.00
197	177	Moaluga	0.57	5.00
198	178	Teak	0.31	7.00

<u>S. no</u>	<u>Foreno</u>	<u>Species</u>	<u>Girth (m)</u>	<u>Height (m)</u>
199	179	Teak	0.41	4.00
200	180	cheunagi	0.31	2.00
201	181	Jeedi	0.41	4.00
202	182	Nallamaadi	0.14	1.00
203	183	Teak	0.22	2.00
204	184	MORSI	0.52	2.00
205	184/1	MORSI	0.22	2.00
206	185	Teak	0.49	4.00
207	186	pala KODIthu	0.15	2.00
208	187	Nallamaadi	0.29	2.00
209	188	pala KODIthu	0.15	1.00
210	189	Mulla maadi	0.22	2.00
211	189/1	Mulla maadi	0.19	2.00
212	190	Teak	0.52	4.00
213	191	Teak	0.31	2.00
214	192	Teak	0.21	2.00
215	192	Crothi	0.22	2.00
216	194	Vepu	0.15	1.50
217	195	Teak	0.44	6.00
218	195/1	Teak	0.46	5.00
219	196	Teak	0.58	5.00
220	197	Teak	0.29	2.00
221	198	Nallamaadi	0.12	1.50
222	199	Nallamaadi	0.56	6.00
223	<del>199</del> 199/1	Nallamaadi	0.41	5.00
224	<del>199</del> 199/2	Nallamaadi	0.29	5.00
225	<del>199</del> 199/2	Nallamaadi	0.44	5.00
226	<del>200</del> 200	Rose wood	0.57	5.00
227	<del>200</del> 200/1	Rose wood	0.20	4.00
228	<del>201</del> 201	Jaana	0.17	2.00
229	202	Tunki	0.16	1.50
230	202	Tunki	0.21	2.00

<u>S.No</u>	<u>tree No</u>	<u>Species</u>	<u>Girth</u>	<u>Height</u>
221	204	Jeedi	0.26	2.50
222	204/1	Jeedi	0.21	2.00
223	205	Teak	0.63	5.00
224	206	Moxri	0.19	2.00
225	207	Nodhuga	0.29	2.50
226	208	Nallamaddi	0.19	2.00
227	209	Ippa	0.27	2.00
228	210	Nuluva	0.19	2.50
229	211	Kasaka	0.17	2.00
240	212	Teak	0.50	5.00
241	213	Teak	0.56	6.00
242	214	Moxri	0.20	2.00
242	215	Ratta Granam	0.40	3.00
244	215/1	Ratta Granam	0.24	1.50
245	216	Nallamaddi	0.12	1.50
246	217	Nallamaddi	0.22	2.00
248	218	Teak	0.52	4.00
248	219	Nallamaddi	0.14	1.50
249	220	Nallamaddi	0.16	1.00
250	221	Teak	0.22	5.00
251	222	Moxri	0.28	3.00
252	223	Kasaka	0.16	2.00
253	224	Jeedi	0.60	5.00
254	224/1	Jeedi	0.42	5.00
255	224/2	Jeedi	0.42	5.00
256	224/3	Jeedi	0.21	2.00
257	224/4	Jeedi	0.40	4.00
258	224/5	Jeedi	0.42	5.00
259	225	Mullamaddi	0.27	3.00
260	226	Turiki	0.20	2.00
261	227	Buddabanni	0.21	1.50
262	228	Nuluva	0.19	2.00
263	229	Nuluva	0.12	2.00

<u>S.No</u>	<u>Tree no</u>	<u>Species</u>	<u>Girth</u>	<u>Height</u>
284	230	Muluva	0.14	1.50
285	231	Nallamaaddi	0.15	1.50
286	232	Teak	0.79	8.00
287	233	Nallamaaddi	0.20	2.50
288	234	Ryadadanni	0.20	1.50
289	235	Nallamaaddi	0.23	2.50
290	236	Nallamaaddi	0.19	2.00
291	237	Muluva	0.12	1.50
292	238	Teak	0.80	7.00
293	239	Teak	0.26	4.00
294	240	Teak	0.64	7.00
295	241	Nallamaaddi	0.44	4.00
296	242	Mullamaaddi	0.12	1.50
297	243	Mozzi	0.81	8.00
298	244	Teak	0.52	7.00
299	245	Teak	0.22	2.00
280	246	Nallamaaddi	0.26	7.00
281	246/1	Nallamaaddi	0.21	2.00
282	247	Karakka	0.23	7.00
283	247/1	Karalca	0.12	2.00
284	248	Teak	0.56	7.00
285	249	Teak	0.88	8.00
286	250	Nallamaaddi	0.53	5.00
287	251	Muluva	0.39	7.00
288	252	Mulla maaddi	0.25	2.00
289	253	Molluga	0.29	4.00
290	254	Chennagi	0.14	2.00
291	255	Cumpena	0.67	6.00
292	256	Nallamaaddi	0.56	6.00
293	257	Jeedi	0.35	4.00
294	258	Teak	0.66	5.00
295	259	Teak	0.52	6.00
296	260	Muluva	0.16	1.50
297	261	Muluva	0.12	1.50

<u>C.No</u>	<u>tree no</u>	<u>Species</u>	<u>Girth</u>	<u>Height</u>
298	262	Nakkeera	0.54	5.00
299	262	Nakkeera	0.51	4.00
300	262/1	Nakkeera	0.26	2.00
301	264	Rela	0.24	4.00
302	265	Nuluva	0.25	2.00
303	265/1	Nuluva	0.19	1.50
304	266	Turki	0.14	1.50
305	267	Modhuga	0.57	5.00
306	268	Modhuga	0.65	6.00
307	268/1	Modhuga	0.58	4.00
308	268/2	Modhuga	0.55	4.00
309	269	Nakkeera	0.22	2.00
310	269/1	Nakkeera	0.24	1.50
311	270	Ponna	0.26	2.00
312	270/1	Ponna	0.24	2.00
313	271	Nakkeera	0.32	2.00
314	272	Nallamaadi	0.19	1.50
315	273	Modhuga	0.26	2.00
316	273/1	Modhuga	0.25	2.00
317	274	Nuluva	0.22	2.00
318	274/1	Nuluva	0.20	2.00
319	275	Teak	0.42	4.00
320	276	Teak	0.49	6.00
321	277	Teak	0.41	5.00
322	278	Nuluva	0.62	5.00
323	278/1	Nuluva	0.52	4.00
324	279	Nuluva	0.20	2.00
325	280	Nuluva	0.16	2.00
326	281	Nuluva	0.72	2.00
327	281/1	Nuluva	0.72	2.00
328	282	Nuluva	0.18	2.00

<u>S. No</u>	<u>Tree No</u>	<u>Species</u>	<u>Girth</u>	<u>Height</u>
229	282	Teak	0.70	6.00
220	284p	Choppera	1.52	10.00
221	284/1	Choppera	1.29	10.00
222	285	Modhuga	0.45	4.00
223	286	Mossri	0.62	6.00
224	287	Teak	0.57	5.00
225	288	Teak	0.70	1.20
226	289	Teak	0.22	2.00
227	290	Teak	0.79	7.00
228	291	palakodisha	0.21	2.00
229	292	Nuluva	0.15	1.50
240	292	Nuluva	0.20	2.00
241	294	Teak	0.52	8.00
242	295	Mullamadhi	0.18	1.50
242	296	Mullamadhi	0.24	2.00
244	297	Modhuga	0.71	5.00
245	297/1	Modhuga	0.56	5.00
246	298	palakodisha	0.12	1.50
247	299	Choppera	1.40	11.00
248	299/1	Choppera	0.40	2.00
249	299/2	Choppera	1.00	10.00
250	300	Oduga	0.40	4.00
251	301	Mulugu	0.21	2.00
252	302	Nuluva	0.28	2.00
253	302	Nuluva	0.12	2.00
254	304	Choppera	0.88	9.00
255	305	Nuluva	0.12	1.50
256	306	Soni	0.24	8.00
257	307	Teak	0.68	8.00
258	308	Thiruman	0.12	1.50
259	309	Thiruman	0.14	1.50
260	210	Thiruman	0.12	1.50
261	211	Thiruman	0.44	2.00

<u>C.M.O</u>	<u>tree no</u>	<u>Sp/ies</u>	<u>Girth</u>	<u>Height</u>
262	212	Thirumay	0.13	2.50
263	213	Nuluva	0.28	2.00
264	214	Teak	0.52	5.00
265	215	Nuluva	0.17	2.00
266	216	Nuluva	0.49	5.00
267	217	Thirumay	0.13	1.50
268	218	Gumpena	0.83	6.00
269	219	Nuluva	0.26	2.00
270	220	Jeedi	0.42	4.00
271	221	Nuluva	0.22	2.50
272	222	Nuluva	0.12	1.50
273	223	Somi	0.76	8.00
274	224	Teak	0.56	5.00
275	225	Nuluva	0.50	5.00
276	226	Nuluva	0.24	2.00
277	227	Teak	0.75	6.00
278	228	pala kodichu	0.43	4.00
279	228/1	pala kodichu	0.20	2.00
280	229	Nuluva	0.26	2.00
281	229/1	Nuluva	0.22	2.00
282	230	Thirumay	0.83	6.00
283	231	Cott	0.22	2.00
284	232	Jeedi	0.42	4.00
285	233	Teak	1.02	6.00
286	234	Teak	0.76	7.00
287	235	Molli	0.55	6.00
288	236	Nuluva	0.19	2.00
289	237	Teak	0.69	7.00
290	238	Teak	0.37	5.00
291	239	Nuluva	0.15	1.50
292	240	Nuluva	0.68	7.00
293	240/1	Nuluva	0.69	7.00

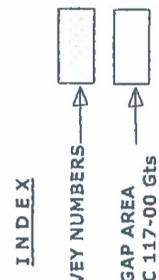
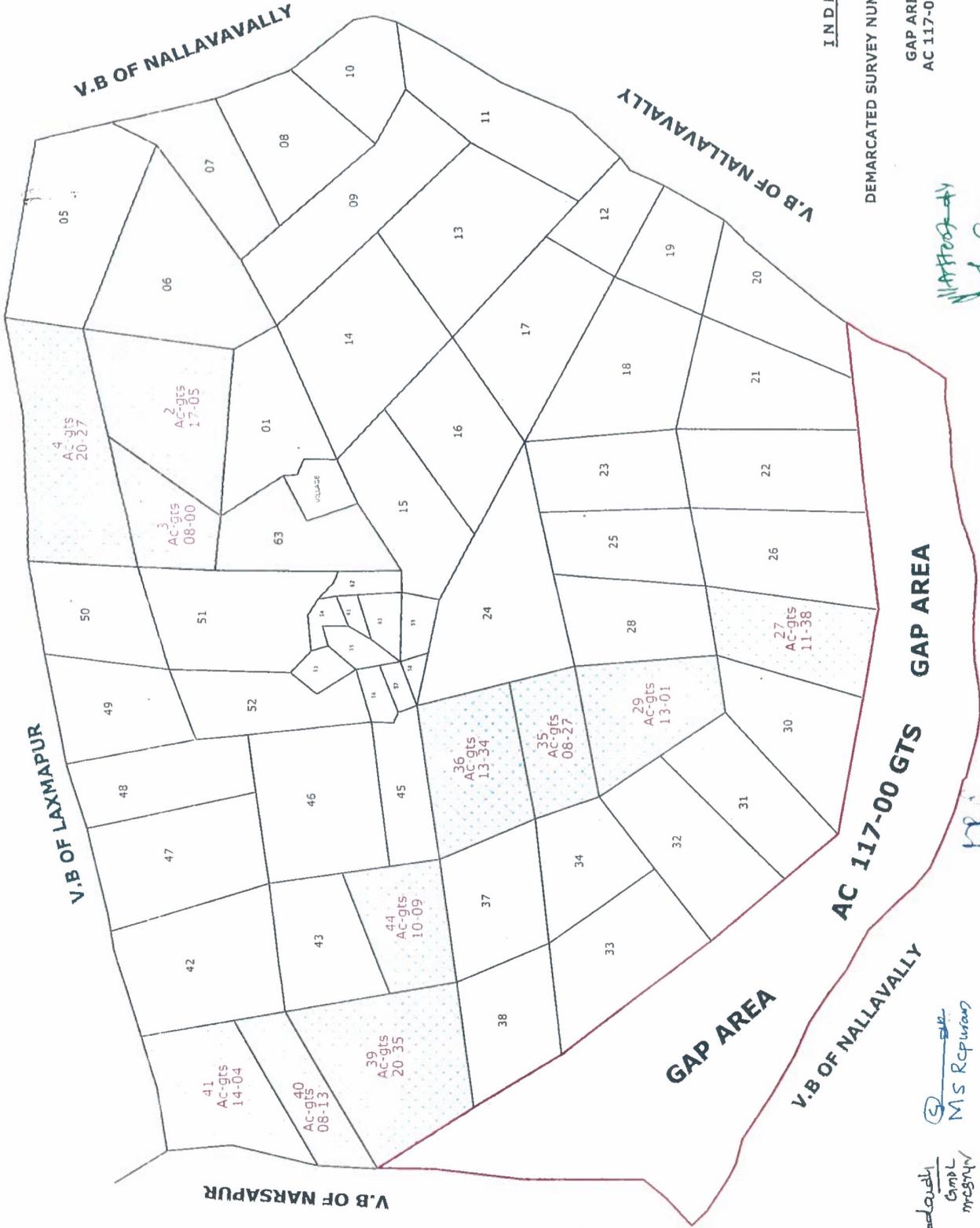
<u>S. No</u>	<u>Tree No</u>	<u>Species</u>	<u>Circh</u>	<u>Height</u>
294	241	Choppera	0.22	2.00
295	242	Choppera	1.25	10.00
296	242/1	Choppera	0.54	6.00
297	243	Teak	0.27	2.00
298	244	Jeebi	0.42	4.00
299	245	Teak	0.55	5.00
400	246	Nuluvu	0.31	2.00
401	247	Morri	1.07	7.00
402	248	Teak	0.62	7.00
402	249	Nuluvu	0.26	2.00
404	250	Teak	0.50	5.00
405	251	Teak	0.62	7.00
406	252	Ochi	0.76	7.00
407	252/1	Ochi	0.62	7.00
408	253	Nuluvu	0.48	4.00
409	254	Nallama Ochi	0.54	5.00
410	255	Chinna Arre	0.42	3.00
411	255/1	Chinna Arre	0.24	2.00
412	255/2	Chinna Arre	0.25	2.00
413	255/3	Chinna Arre	0.20	2.00
414	256	Jaana	0.16	1.50
415	257	Nakcera	0.17	1.50
416	258	Nisruchi	0.53	4.00
417	259	Teak	0.40	4.00
418	260	Teak	0.87	5.00
419	261	Teak	0.71	5.00
420	262	Nuluvu	0.46	5.00
421	262/1	Nuluvu	0.27	4.00
422	262	Tunkai	0.17	1.50
422	264	Choppera	<del>0.70</del> 1.09	10.00
424	264/1	Choppera	0.97	10.00
425	264/2	Choppera	0.75	6.00



VILLAGE MAP OF PYARANAGAR, GUMMADIDALA MANDAL, SANGAREDDY DIST.



FILE NO:- A4/260/2024  
SCALE :- 8" = 1 MILE  
VILLAGE: PYARANAGAR  
MANDAL: GUMMADIDALA  
DISTRICT: SANGAREDDY  
YEAR : 2025



*Handwritten signature*

Assistant Director  
Survey & Land Records  
Sangareddy Dist.

*Handwritten signature*  
MS Raviwar

Director  
Sangareddy District  
Survey & Land Records  
Sangareddy District

## ANNEXURE VII

20

F. NO, 22-19/2017-IA.III  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan,  
Jor Bagh Road, New Delhi-3

Dated: 1<sup>st</sup> November, 2017

**OFFICE MEMORANDUM**

**Sub: Revisiting of process of prior Environmental Clearance for Solid Waste Management Treatment and processing facilities - reg.**

The request to revisit the process of prior environmental clearance for Solid Waste Management Treatment and Processing Facilities has been examined by the Expert Group constituted in the Ministry in its meeting held on 14.06.2017. The Expert Group has submitted its recommendations which have also been further examined in the Ministry.

2. The Environment Impact Assessment Notification, 2006 in the Schedule at item 7 (i) mentions Common Municipal Solid Waste Management Facility (CMSWMF) as Category B project for which State Environment Impact Assessment Authority (SEIAA) is empowered to appraise the project for grant of prior environmental clearance.
3. The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7 (i) of EIA Notification, 2006, hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to Capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notification, 2006.
4. If the activities of incineration, RDF making and Waste to energy plant are proposed along with the new site of solid waste disposal, landfill, it is advisable to obtain an integrated prior environmental clearance for these projects.

O/C  
14/11/17

5. It has been seen that locating a landfill site or municipal Solid Waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, Wetlands and low lying areas etc., which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance.

6. This issues with the approval of the competent authority.

  
(Sharath Kumar Pallerla)  
Scientist-F / Director

1. All Principal Secretaries of States/UTs
2. All Member Secretaries of SEIAA's



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: www.tspcb.cgg.gov.in

**CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY**

**Order No. 4258760/ TSPCB/CFE/RO-RCP/SWM/HO/2023 -**

**Dt.06.02.2023**

**Sub:** TSPCB – CFE – **M/s. Hyderabad Integrated MSW Ltd., Pyranagar, Nallavelli Village, Gummadidala Mandal, (GPS Co-ordinates – West side E-78°19'26.49", N-17°43'19.08" and South east – E-78°20'20.68", N-17°42'43.63", South West Side E-78°19'22.92"N-17°42'58.84" Sangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. CFE application received through TS iPASS on 06.01.2023.
2. RO, RC Puram verification report dated 20.01.2023.
3. CFE Committee meeting held on 24.01.2023
4. Industry's letter submitted on 28.01.2023 & 30.01.2023

\*\*\*\*\*

1. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up Integrated Municipal Solid Waste Processing facility comprising of Power Plant, Compost plant, Bio Methanization and RDF etc, as mentioned below, with a cost of Rs. 44,550 Lakhs.

**A. Raw Materials :**

Municipal Solid Waste (MSW)	4000 TPD
-----------------------------	----------

**B. Products:**

Sl. No.	Products	Capacity
1.	Bio-gas	260 TPD
2.	Compost	200 TPD
3.	RDF	*2035 TPD
4.	Recycled Plastics (Granules and LD Bags)	90 TPD

**C. Waste to energy Plant:**

Sl. No.	Products	Capacity
1.	Electricity	15 MW

**\*The RDF of 1000 TPD shall be used as Raw Material. The remaining 1035 TPD shall be disposed to other waste to energy plants/Cement plants.**

2. As per the application, the above facility is to be located at Pyranagar, Nallavelli Village, Gummadidala Mandal, Sangareddy District with a total area of Acres 120.12 Guntas.
3. In the reference 2<sup>nd</sup> cited, the Environmental Engineer, Regional Office, RC Puram, T.S.Pollution Control Board reported that the above site was inspected on 20.01.2023 and observed that the site is surrounded by:

North	Open Land (covered with forest area) followed by Pyranagar village at a distance of about 850 meters.
South	Nallavelly Reserved forest followed by Hyderabad – Narsapur High Way at a distance of about 500 meters.
East	Forest land followed by agricultural land followed by Nallavelly village at a distance of about 1.92 km.
West	Forest area.

4. The Board, after careful scrutiny of the application and verification report of the Regional Officer and after examining in the CFO Committee meeting held on 24.01.2023, hereby issues **CONSENT FOR ESTABLISHMENT** to your facility under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the facility as mentioned at Para (1) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'  
Schedule 'B'

Sd/-  
MEMBER SECRETARY

To,  
M/s. Hyderabad Integrated MSW Ltd.,  
Pyaranagar, Nallavelli Village, Gummadidala Mandal,  
(GPS Co-ordinates – West side E-78°19'26.49", N-17°43'19.08"  
and South east – E-78°20'20.68", N-17°42'43.63",  
South West Side E-78°19'22.92"N-17°42'58.84"  
Sangareddy District.

//T.C.F.B.O//

*M. Praveen*  
*06/02/2023*  
Senior Environmental Engineer

*CS*

**SCHEDULE – A**

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. Good housekeeping shall be maintained.
5. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
6. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****Water Consumption:**

1. The source of water is Borewell. The maximum water consumption shall not exceed the following:

Sl. No.	Purpose	Quantity (KLD)
1.	Process	140
2.	Boiler feed/make up	68
3.	Washing	20
4.	Domestic	35
5.	Cooling water makeup	150
6.	Greenbelt	130 (Recycled water)
7.	Other Flue gas cleaning	50 (Recycled water)
8.	Ash quenching	150 (Recycled water)
9.	Odour Control	100
	<b>Total</b>	<b>843 KLD</b>

2. The maximum waste water generation shall not exceed the following::

Sl. No.	Effluent	Quantity (KLD)	Mode of final disposal
1.	Boiler blow down	40	After treatment shall be used for Ash Quenching
2.	Cooling bleed off	110	
3.	Domestic	30	Shall be treated in STP of 50 KLD capacity and the treated water shall be utilized for on land for gardening duly meeting the standards
4.	Washings (Floor and Vehicle)	18	ZLD treatment system:
5.	Leachate	600	After treatment in ETP shall be passed through stripper – 600 KLD and then subjected to Mechanical Vapour Recompression Technology of capacity 600 KLD.  The permeates of 480 KLD shall be used for the process and the rejects – 120 KLD shall be subject to paddle dryer and salt shall be disposed to waste to energy plant.

3. The disposal of treated Leachate shall follow the following standards:

Sl.No.	Parameter	Standards
i.	Suspended solids, mg/l, max	100
ii.	Disso ved solids(inorganic), mg/l, max	2100
iii.	pH value	5.5 to 9.0
iv.	Ammonical Nitrogen (as N), mg/l, max	50
v.	Total kjeldahl nitrogen (as N), mag/l, max.	100
vi.	Biochemical Oxygen Demand (3 days at 27°C. mg/l, max.	30
vii.	Chemical Oxygen Demand, mg/l, max.	250
viii.	Arseric, (as AS). mg/l. max.	0.2
ix.	Mercury (as Hg), mg/l, max	0.01
x.	Lead (as Pb), mg/l, max	0.1
xi.	Cadmium (as Cd), mg/l, max	2.0
xii.	Total Chromium (as Cr), mg/l, max	2.0
xiii.	Copper (as Cu), mg/l, max	3.0
xiv.	Zinc (as Zn), mg/l, max	5.0
xv.	Nickel (as Ni), mg/l, max	3.0
xvi.	Cyan de (as CN), mg/l, max	0.2
xvii.	Chloride (as Cl), mg/l, max	1000
xviii.	Fluor de (as F), mg/l, max	2.0
xix.	Phenolic compounds (as C6H5OH), mg/l, max	1.0

4. **The facility shall obtain NOC from Air Force Academy Dundigal before applying of CFO of the Board.**
5. **The facility shall submit survey no's of the site before applying of CFO of the Board..**
6. **The facility shall not carry any land fill activity within the processing facility as committed by the industry.**
7. The Sewage Treatment Plant (STP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollutior.

8. The domestic effluents shall be treated in the STP to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
9. The industry shall construct ETP consisting of pre-treatment tank and neutralization pit for treating of boiler blow-down and cooling tower bleed off and the treated water shall be used for ash-quenching.
10. In case of compost plant, the windrow area shall be covered with shed and provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10–7 cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off.
11. Composting shall be carried out in a closed shed so as to avoid odour nuisance to the surrounding area.

**Air:**

12. The facility shall comply with the following for controlling air pollution:

S. No	Details of Stack	Stack 1	Stack 2
a)	Attached to	Boilers	DG Sets
b)	Capacity	2 x 21 TPH	2 x 500 KVA
c)	Fuel	MSW RDF	HSD
d)	Fuel quantity	1000 TPD	--
e)	Stack height (m)	60 meters	15 mtrs
f)	Details of Air Pollution Control Equipment	Bag filters	Acoustic enclosures
g)	Standards to be complied	SPM – 115 mg/Nm <sup>3</sup>	SPM – 115 mg/Nm <sup>3</sup>

13. The facility shall install stack of 60 m height for boiler and shall install bagfilters as air pollution control equipment to control the emissions.  
The facility shall meet the emissions standards as as prescribed in Schedule – II (C ) of the Solid waste Management Rules, 2016 i.e, Particulate matter – 50 mg/Nm<sup>3</sup>, HCl – 50 mg/Nm<sup>3</sup>, SO<sub>2</sub> – 200 mg/Nm<sup>3</sup>, CO –100 mg/Nm<sup>3</sup>, Total Organic Carbon - 20 mg/Nm<sup>3</sup>, HF – 4 mg/Nm<sup>3</sup>, NO<sub>x</sub> - 400 mg/Nm<sup>3</sup> (Standard refers to half hourly average)  
Total dioxins and furans – 0.1 ngTEQ/Nm<sup>3</sup>, Cd+Th+ their compounds – 0.05mg/Nm<sup>3</sup> and Sb+As +Pb+ Cr+Co+Cu+Mn+Ni+V+ their compounds – 0.05mg/Nm<sup>3</sup>
14. The facility shall provide Continues Emission Monitoring System(OCEMS) for the stack attached to the boilers for parameters SPM, SO<sub>2</sub>, NO<sub>x</sub>, HCL & CO and shall connect to TSPCB server.
15. The facility shall lay internal cement concrete roads for movements of vehicles within the processing facility.
16. The facility shall transport the MSW in closed vehicles only and ensure that there is no spillage of MSW during transportation.
17. The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility.
18. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
19. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.
20. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely

monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.

21. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.

**Solid / Hazardous Waste:**

22. The facility shall comply with the following:

Sl. No.	Name of the Waste	Quantity	Disposal option
1.	Waste Oil / Used Oil	200 LPM	Shall be sent to Board's authorized Recyclers /Repressors
2.	Inert	400 TPD	Shall be sent to M/s. Jawahar Nagar dump site for land filling/further processing.
3.	Bottom & fly Ash	250 TPD	

The compost plant and other processing facilities shall follow the conditions as follows:

- i. The incoming solid wastes and the wastes storage at site shall be covered.
- ii. The facility shall provide a system for collection of leachate and surface water run-off in to lined drains leading to leachate treatment and disposal facility.
- iii. Necessary precautions shall be taken to minimize nuisance of odor, flies, rodents bird menace and fire hazard.
- iv. In case of breakdown or maintenance of plant, waste intake shall be at stopped and arrangements be worked out for diversion of wastes to the landfill site.
- v. **Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclables shall be sent for well-designed landfill site(s).**
- vi. In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10<sup>-7</sup>cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off.
- vii. Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down-wind direction on the boundary of processing plant.
- viii. In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely:

Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10.00
Cadmium	5.00
Chromium	50.00
Copper	300.00
Lead	100.00
Mercury	0.15
Nickel	50.00
Zinc	1000.00
C/N ratio	20 – 40
PH	5.5 – 8.5

23. The facility shall construct silos for storage of fly ash and the bottom ash shall be transported through closed system only.
24. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-Waste shall be disposed to authorized

- recycling units. The organic waste shall be composted.
25. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the facility site.
  26. **The facility shall take the authorization under Rule-16(1)(c) of the Solid Waste Management Rules, 2016.**
  27. The following rules and regulations notified by the MoE&F, GoI shall be implemented.
    - a) Solid Waste Management Rules, 2016.
    - b) Construction and Demolition Waste Management Rules, 2016.
    - c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
    - d) The Plastic Waste Management Rules, 2016 and amendments thereof.
    - e) Batteries Waste Management Rules, 2022.
    - f) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
    - g) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

**Other Conditions:**

28. **The facility shall maintain buffer zone on all the sides as committed and develop green belt of 5 to 8 mtrs width with tall growing trees.**
29. **The Bio-gas generated in the facility after operation shall be maximum utilized for captive consumption and the remaining shall be exported to requisite industries.**
30. **The compostable waste after composting shall be sold as compost and maintain records.**
31. **The recyclable plastic waste shall be used for in house granules making/LD Bags.**
32. **The facility shall develop thick green belt with tall growing trees all along the forest area approach road.**
33. Thick Green belt shall be developed along the boundary of the facility in 33% area. Green belt development shall be started along with the construction activity. The facility shall not disturb the existing greenbelt provided.
34. The facility shall take proper measures for control of odour nuisance. In case persistent odour exists, necessary measures shall taken otherwise the facility should go for alternate site.
35. The MSW carrying vehicles shall not pass through the village road.
36. The facility shall obtain Plastic Waste Authorization from the Board & Extended Producer Reasonability (EPR) Registration in the website <https://eprplastic.cpcb.gov.in/#/plastic/home>
37. The facility shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
38. The facility shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
39. The operator of facility shall submit the Annual report to the local body in Form-III on or before the 30th day of April every year
40. The facility shall comply with all the directions issued by the Board from time to time.
41. **The facility shall submit the Survey Nos. after obtaining from the concerned department.**
42. **The industry shall allocate a minimum of 1% of its project cost towards CSR (Corporate Social Responsible) activities during construction period and 0.20% of the project cost per year during operational period for 10 years.**
43. **The proponent shall lay internal cement concrete roads for movement of vehicles within the dump yard.**
44. **The proponent shall provide G.I. sheets for covering for the belt conveyor and**

also install adequate dust suppression equipment at all around the stockpiles.

45. The proponent shall take adequate measures to control self-ignition of municipal solid waste.
46. The proponent shall regularly conduct ground water, ambient air monitoring around the dump site regularly.
47. The vehicles transporting municipal solid waste shall be covered with tarpaulin covers.
48. The facility shall provide compound wall /fencing to avoid entering of animals etc.,
49. The facility should comply with the Solid Waste Management Rules, 2016 and its amendments.
50. The Board may stipulate/delete any other conditions if necessary.
51. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

Sd/-  
MEMBER SECRETARY

To,  
M/s. Hyderabad Integrated MSW Ltd.,  
Pyranagar, Nallavelli Village, Gummadidala Mandal,  
(GPS Co-ordinates – West side E-78°19'26.49", N-17°43'19.08"  
and South east – E-78°20'20.68", N-17°42'43.63",  
South West Side E-78°19'22.92"N-17°42'58.84"  
Sangareddy District.

//T.C.F.B.O//

*M. Praveer*  
*08/10/2023*

Senior Environmental Engineer

*GP*

**Minutes of the Meeting of the District Level Committee under RoFR Act. 2006 Under the Chairmanship of Additional Collector,(Local Bodies) Sangareddy Committee meeting held on 24.11.2021 at 11.00 AM in the ICC Meeting hall at Sangareddy**

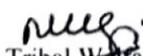
The following Officers and Members are present

- |                                |  |
|--------------------------------|--|
| 1. Sri. Rajarshi Shah, I.A.S., | Addl. Collector (Local Bodies), Sangareddy.  |
| 2. Sri V.Venkateshwar Rao,     | District Forest Officer, Sangareddy          |
| 3. Sri Pirangi                 | District Tribal Welfare Officer, Sangareddy  |
| 4. Sri. V.Srinivas Reddy       | Sarpanch, GP Checkmaddur of Harthnoora (M)   |
| 5. Smt. P.Mamatha              | Sarpanch, GP Veerannagudem of Gummadidala(M) |
| 6. Smt. J.Mamatha              | Sarpanch, GP Bommareddygudem of Pulkal (M)   |

The Additional Collector,(Local Bodies), Sangareddy has fixed the date for conducting the District Level Committee Meeting and discussed with the committee members on Diversion of 0.6228 Ha of Forest land in Sangareddy District in favour of Commissioner, GHMC, Hyderabad for Laying approach road from R & B Road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility located at Pyranagar (V) of Gummadidala (M) of GHMC through Nallavally RF. in Sangareddy on 24.11.2021.

Accordingly, the District Level Committee Meeting under the Chairman ship of Additional Collector,(Local Bodies), Sangareddy along with members, have passed resolution stating that there are no land recognized under RoFR Act,2006 falling in the proposed Diversion of 0.6228 Ha of Forest land in Sangareddy District in favour of Commissioner, GHMC, Hyderabad for Laying approach road from R & B Road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility located at Pyranagar (V) of Gummadidala (M) of GHMC through Nallavally RF. in Sangareddy, and there are no encroachments by the tribal people in the proposed Forest land to be diverted and further resolved that there are no pending RoFR claim to be settled under the Forest Rights Act.

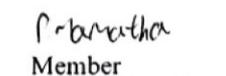
In this regard, resolution has been passed by the Committee members that there is No Objection regarding the diversion of Forest Land measuring to an extent of 0.6228 Ha of Forest land in Sangareddy District in favour of Commissioner, GHMC, Hyderabad for Laying approach road from R & B Road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility located at Pyranagar (V) of Gummadidala (M) of GHMC through Nallavally RF. in Sangareddy.

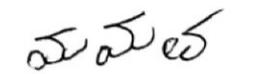
  
District Tribal Welfare Officer,  
Sangareddy.  
Member.

  
District Forest Officer,  
Sangareddy.  
Member.

  
Addl. Collector,  
(Local Bodies), Sangareddy.  
Chairperson.

  
Member  
Sarpanch, GP  
Checkmaddur

  
Member  
Sarpanch, GP  
Veerannagudem

  
Member  
Sarpanch, GP,  
Bommareddygudem

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI**

**O.A. NO. 93 of 2025 (SZ)**

**IN THE MATTER OF:**

**Pyaranagar Welfare and Development  
Association,  
Telangana and Ors.**

**...Applicants**

**Versus**

**Greater Hyderabad Municipal  
Corporation,  
Represented by its Commissioner,  
Hyderabad and Ors.**

**...Respondents**

**REPORT FILED BY THE 1<sup>st</sup>  
RESPONDENT**

**D.SREENIVASAN  
V.JAIHARISUDHAN**

**COUNSEL FOR THE 1<sup>ST</sup>  
RESPONDENT**

**Ph - 9841099880**